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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ **CM (M) 165/2021**

GP CAPT ATUL JAIN Petitioner

Through: Petitioner in person.

versus

NATIONAL COMPANY LAW APPELLATE
TRIBUNAL

..... Respondent

Through: None.

CORAM:

JUSTICE PRATHIBA M. SINGH

ORDER

% **26.02.2021**

1. This hearing has been done by video conferencing.
2. In the present petition, the Petitioner, appearing in person, has a grievance against the NCLT and the NCLAT, on the ground that wrong procedures are being adopted by the said tribunals.
3. The Petitioner appears to have drafted the petition on his own. A perusal of paragraph 6(f) shows that there is slang language being used in this petition. The said paragraph reads as under:

*“(f) The AA / NCLT cannot permit any person - **Tom, Dick, and Harry** to represent and defend the respondent u/s-7 of IBC, as the rules does not permit it.”*
4. Such language is not permissible in pleadings before the Court. Accordingly, this petition is liable to be dismissed. If the Petitioner is aggrieved by any order of the NCLT or NCLAT, he may draft a proper petition and only then, file the same.
5. At this stage, the Petitioner wishes to withdraw the present petition.

The petition is dismissed as withdrawn with liberty to avail of his remedies in accordance with law. Since the Petitioner is appearing in person, this Court is refraining from imposing costs at this stage.

FEBRUARY 26, 2021
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PRATHIBA M. SINGH, J.